REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indiranagar, Bangalore- 560 038.
Dated: (6-1)-77

APPLICATION NO 423 /87 (F)

W.P.No.

APPLICANT

Vs

RESPONDENTS

Shri S. Nanjundaswamy

To

The Divisional Rly Manager, Southern Rly, Mysors

- Shri S. Nanjundaswamy' S/o Shri S.M. Shamanna C/o Shri S.N. Subramanya Ravivarma Street Shimoga
- 2. Shri Laxminarayana Advocata No. 1, II Floor SSB Mutt Building KG Circle Bangalore - 560 009
- 3. The Divisional Railway Manager Southern Railway Mysore Division Mysore
- 4. Shri K.V. Lakshmanachar Railway Advocate No. 4, 5th Block Briand Square Police Quarters Mysore Road Bangalore - 560 002

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of DRDER/STAX/

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Date: 17:12:67 De

DEPUTY REGISTRAR

(JUDÍCIAL)

Encl: as above.

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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 7TH DAY OF DECEMBER, 1987

Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman

Present: and Hon'ble Shri L.H.A. Rego, Member (A)

APPLICATION NO. 423/1987

Shri S. Nanjundaswamy, S/o S.M. Shamanna, Age: 31 years, C/o S.N. Subramanya, Ravivarma Street, Shimogga.

Applicant

(Shri Laxminarayana, Advocate)

V

The Divisional Railway Manager, Southern Railway, Mysore Division, Mysore.

Respondent

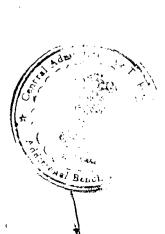
(Shri K.V. Lakshmanachar, Advocate)

This application having come up for hearing to-day, Vice-Chairman made the following:

ORDER

This is an application made by the applicant under Section 19 of the Administrative Tribunals Act, 1985 ('the Act').

- 2. Prior to 1.4.1980, the applicant was engaged as a casual Electrical Kalasi in the then Mysore Division of the Southern Railway. From 1.4.1980 he has not been employed in that or any other capacity.
- 3. On 14.7.1981 the Divisional Personnel Officer,
 Mysore (DPO) placed the applicant in a panel prepared



by him for absorption of the erstwhile casual labourers of the railways. But, before the expiry of the term of that panel or thereafter, the applicant has not been offered an appointment and has not been absorbed. On 28.5.1987 the applicant approached this Tribunal for a direction to the respondent to appoint him to the post he was empanelled on 14.7.1981.

- the non-appointment of the applicant has urged that this application was maintainable under the Act. Sri K.V. Laxmanachar, learned counsel for the respondent contends that this application made to enforce a claim which arose prior to 1.11.1982 was not maintainable under the Act as ruled by the Principal Bench in V.K. MEHRA v. SECRETARY, MINISTRY OF INFORMATION AND BROADCASTING, NEW DELHI (ATR 1986 CAT 203). In refuting the contention of Sri Achar, Shri Lakshminarayana, learned counsel for the applicant, contends that his client had made representations from time to time and, therefore, this application was in time.
- The period of validity of a panel prepared is one year. The validity of the panel admittedly expired on 13-7-1982. Without any doubt, the applicant is seeking to enforce his selection in a panel prepared on 14-7-1981, the life of which expired on 13-7-1982. In other words, the applicant is seeking to enforce a claim that arose prior to 1-11-1982.
- 6. In Mehra's case the Principal Bench speaking

through Hon'ble Mr. Justice K. Madhava Reddy, Chairman has ruled that an application to enforce a claim arising prior to 1-11-1982 cannot be entertained by this Tribunal under the Act. On the ratio in Mehra's case, the claim made by the applicant cannot be entertained and adjudicated by us. We have, therefore, no alternative but to uphold the preliminary objection urged by Sri Laxmanachar and dismiss this application without examining the merits.

- 7. As we have upheld the preliminary objection of Sri Laxmanachar, we cannot examine the merits of the application. We, therefore, decline to examine the merits with a heavy heart.
- 8. We have earlier noticed that the applicant who was working for some time as a casual Electrical Kalasi had been regularly selected for appointment and was not appointed for reasons which we have not noticed and examined. We are of the view that this is a fit case in which the Railway Administration should try to accommodate the applicant atleast to a future vacancy that may arise in the new Mysore Division or in the Bangalore Division carved out from the erstwhile Mysore Division. We do hope and trust that the Railway administration will do its best to accommodate the applicant.

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-True copy.

9. In the light of our above discussion, we dismiss this application. But, in the circumstances of the case, we direct the parties to bear their own costs.

DEPUTY REGISTRAR

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SA\-VICE-CHAIRMAN'

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